

(4)

CAT/J/13

# CENTRAL ADMINISTRATIVE TRIBUNAL

~~PRINCIPAL BENCH DELHI~~

AHMEDABAD BENCH

O.A No. 335 of 1989.  
~~XXXXXX~~

DATE OF DECISION 25th January, 1994.

Shri Kesto Chayatu & 8 ors. Petitioner

Shri D.M.Thakkar Advocate for the Petitioner (s)

Versus

Union of India and ors. Respondent

Shri R.M.Vin Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. **N.B.Patel** : Vice Chairman

The Hon'ble Mr. **K.Ramamoorthy** : Member (A)

JUDGMENT

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: 2 :

Shri Kesto Chayatu & 8 ors.

C/o.C.P.W.I. Office,  
Western Railway,  
Surat.

...Applicants.

( Advocate : Mr.D.M.Thakkar )

Versus

1. Union of India,  
(Notice to be served through  
& The General Manager,  
Western Railway),  
Churchgate, Bombay.
2. P.W.I. ,P.W.I.'s Office,  
Surat.
3. Asst.Engr., Surat Railway  
Station,  
Surat.

...Respondents.

( Advocate : Mr.R.M.Vin )

ORAL JUDGMENT

O.A.NO. 335 OF 1989.

Dated : 25.01.1994.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman


On behalf of the applicants, Mr.D.M.Thakkar,  
states that the applicants will be satisfied if, at this  
stage, an order similar to the one passed by the Tribunal  
on 5.10.1993 in O.A./18/89, is passed. Mr.R.M.Vin  
has also no objection to such an order being passed.  
Accordingly, the respondent no.3, is directed to treat  
the present O.A. filed by the applicants as a representation  
regarding payment from June 1989 to October, 1989, of  
H.R.A. and City Allowances as for B-Class Cities.

Respondent no.3, to decide the representation within two months of the date of receipt of a copy of this order by passing a speaking order and inform the applicants about this decision within ten days of the taking of the same. On behalf of the applicants, Mr.Thakkar, under           takes to send a copy of the O.A. to the respondent no.3.

In view of the above directions, Mr.D.M.Thakkar seeks permission to withdraw this application. Permission granted. The applicants will be at liberty to file proceedings afresh if they are aggrieved by the decision that may be taken by the respondent no.3.

Application stands disposed of as withdrawn.

No order as to costs.

  
 ( K.Ramamoorthy )  
 Member (A)

  
 ( N.B.Patel )  
 Vice Chairman

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